

Sr. No. 04

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

WP(C) PIL No. 9/2023
CM No. 5378/2023

Gautam Anand Age 47 years Petitioner
S/o Narinder Anand R/o H.no. 19, Sector-G
Sainik Colony Jammu

Through: Mr. Manik Bhardwaj, Advocate
Petitioner present in person

Vs

1. Union of India Respondent(s)
Through Secretary Ministry of Home Affairs
North Block New Delhi
2. UT of J&K through Commissioner/Secretary to
Govt. Home Department, Civil Sectt.
Jammu/Srinagar
3. Director General of Police CRPF
4. Director General of Police, J&K Police
Jammu & Kashmir
5. Inspector General of Police
Jammu Division, J&K
6. Inspector General of Police
Kashmir Division, J&K

Through: Mr. S.S. Nanda, Sr. AAG
Mr. Vishal Sharma, DSGI

**Coram: HON'BLE THE CHIEF JUSTICE (ACTING)
HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

ORDER

31.07.2024

1. The instant public interest litigation has been filed by the petitioner, averring therein that the petitioner is a social activist in the UT of Jammu and Kashmir and has always discharged his duties and obligations towards the betterment of the public. It is submitted in the PIL that the respondents have failed to discharge their duties regarding protection and welfare of the ancient Hindu temples, situated in the UT of J&K and the petitioner approached the Govt. authorities number of times with written representations with regard to the

steps taken for renovation, reconstruction, protection of the ancient Hindu temples in the UT of J&K, but the respondents have not considered the same and thus, the petitioner has filed the instant PIL. The petitioner seeks a direction to the respondents to take appropriate recourse to protect, rebuild, renovate the ancient temples of the UT of J&K and retrieve the land of the temples encroached by the Mafia and other property dealers.

2. In this PIL the petitioner has not mentioned about any instance which shows that the properties of the temples have been encroached by Mafia.

3. At this stage, the petitioner present in person along with his counsel, pray for withdrawal of the PIL with liberty to file a fresh detailed representation before the authorities concerned. Their statement is taken on record.

4. Accordingly, this PIL is **dismissed** as withdrawn with the liberty as prayed for. On receipt of the aforesaid representation, the authorities concerned shall consider and decide the same within a period of four weeks from the date of filing of the same, failing which the petitioner shall be at liberty to reagitate the matter before this Court.

(Puneet Gupta)
Judge

(Tashi Rabstan)
Chief Justice (Acting)

Jammu
31.07.2024
Pawan Angotra

Whether the order is speaking : Yes/No

Whether the order is reportable : Yes/No